

(a) whether the Government are aware that some drug manufacturing companies are producing drugs with Irrational Combinations;

(b) if so, the adverse effects of these drugs when used;

(c) the companies producing such drugs; and

(d) the steps Government propose to take to check the production of these drugs?

THE MINISTER OF STATE IN THE MINISTRY OF HELATH AND FAMILY WELFARE (DR. C. SILVERA) : (a) The manufacture and sale of irrational drug combinations are prohibited. So far 39 irrational combinations of drugs have been prohibited.

(b) the combinations of drugs were prohibited on the ground of irrationality.

(c) As the drug and formulations are licensed by the State/UT Drug Licensing Authorities, on Central list is maintained.

(d) The measures taken by the Government to check the production of irrational drugs include providing copies of the Gazette of Indi-notifying the names and particulars of banned irrational drugs promptly to the States/UT Governments and Drug Controllers under them leading associations of Drug Manufacturers and Chemists for necessary action by them.

#### **Resolution Passed by Panun Kashmir Committee**

2860. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the unanimous resolution passed by the political affairs Committee of the Panun Kashmir;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) According to available information, the resolution demands *inter alia* that :

(i) the representatives of the Kashmiri Pandit Community should be associated at all levels in any negotiations in respect of any political and economic package for Jammu and Kashmir;

(ii) the Government of India should formulate a

comprehensive national policy with respect to the Kashmiri Pandit Community and references to the terms 'migrants' and 'refugees' should be substituted by the terms 'internally displaced persons' ;

(ii) a mechanism may be set up to alleviate the grievances of the Community in regard to census figures, number of voters and dilution of electoral constituencies with significant concentration of the Kashmiri Pandit minority in the Valley, and steps may be taken to undertake a special census and set up a Delimitation Commission for determining the constituencies in the light of the special census;

(iv) democracy based on secularism and social justice should be revived; and

(v) the distinct cultural heritage and ethno-religious character of the Community should be preserved and promoted, and safeguarded against fundamentalist terrorist activities.

(c) In its efforts to restore peace and normalcy in Jammu and Kashmir, the Government is anxious to keep in view the interests of all sections and regions of society and the State, and will take steps accordingly. As a part of this, it is also the aim and effort of the Government that conditions can be created to enable all those who have had to leave their homes in the Valley due to terrorist violence, and are presently living in various other parts of the State/Country, to return to their homes at the earliest, and to enable them to fully participate in the democratic process and institutions.

#### **Vacancy of Assistants**

2861. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) the total number of sanctioned posts of Assistants of Central Sectt. Service of Ministry of Defence (Sectt.);

(b) the number of vacancies intimated to Deptt. of Personnel and Trg. for the select lists of Assistants for the years 1989, 1990, 1991, 1992 and 1993 by the Ministry of Defence (Sectt.) year-wise;

(c) the number of vacancies that actually occurred during the above mentioned select list years i.e. from 1st July of the year to 30th June of the next year, on account of retirement, death in harness, select list promotion and deputation of the select list assistant of the M.O.D. (Sectt.) year-wise.

(d) in case the figures given in answers to (b) and (c) above do not match, the reasons therefor;

(e) whether it is a fact that Rules and Regulations of the Central Sectt. Services have been by-passed; and

(f) if so, the steps taken to remedy this anomalous situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) As on 23rd August, 1995, the sanctioned posts of Assistants in the Ministry of Defence (Sectt.) is 262.

(b) The year wise vacancies intimated by Ministry of Defence (Sectt.) to Deptt. of Personnel & Training for Select List years 1989, 1990, 1991, 1992 and as follows:

	1989	1990	1991	1992	1993
	109	103	91	46	114

As per Deptt. of Personnel & Training's guidelines the vacancies as intimated above during 1989 to 1992 include the number of posts of long-term Assistants. The actual vacancies estimated by Ministry of Defence would be less by this number as indicated below :

	1989	1990	1991	1992	1993
Total Vacancies	109	103	91	46	114
Long term Assistants posts	86	58	58	1	Nil
Actual Estimated Vacancies	23	45	33	45	114

(c) The number of vacancies that actually occurred during the above mentioned select list years from 1st July of the year to 30th June of the next year are as follow :

	1989	1990	1991	1992	1993
Promotions	17	26	28	06	19
Death in harness	—	02	02	—	01
Resignations	02	03	01	01	02
Retirements	08	15	22	14	14
Deputations	04	01	—	—	04
Total	31	47	53	21	40
New posts created	—	01	—	02	—
Grand Total	31	48	53	23	40

(d) The vacancies intimated to Deptt. of Personnel and Training for select Lists from year to year in respect of promotion, deputation and resignation etc. are estimated figures based on the projections and past experience. Thus some variation is bound to occur.

2. For the year 1993 the initial number of vacancies reported (24) were revised to 114 as advised by Deptt. of Personnel & Training to accommodate the backlog of vacancies on account of direct recruits selected for appointment in Ministry of Defence (Sectt.) not joining.

(e) No, Sir.

(f) Not applicable.

#### Promotion of Entrepreneurship

2862. SHRI A. INDRAKARAN REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether there are any schemes offered by Department of Science & Technology to non-governmental organisations for the benefit of youth;

(b) if so, the institutes managed/assisted by the Department for training personnel;

(c) the role of Department of Science & Technology in promoting entrepreneurship; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The Department of Science & Technology under the aegis of the National Science & Technology Entrepreneurship Development Board (NSTEDB) has a scheme for the benefit of the youth. Under the scheme financial assistance is provided to the capable and committed Non Governmental Organisations (NGOs) for organisation of skill development training programmes/ activities in various trades to make the youth capable of getting wage/self employed. 93 agencies including nearly 30 NGOs and voluntary agencies have been provided financial assistance under the scheme so far. In addition, under the Science & Society Scheme of the Department, projects are supported through NGOs for benefiting the rural poor, economically weaker sections, women, scheduled castes and scheduled tribes in which youths are also benefited.

(c) and (d). For promoting entrepreneurship, the Government of India set up a National Science & Technology Entrepreneurship Development Board (NSTEDB) in 1982. Under the aegis of this Board, a number of schemes such as Entrepreneurship Development Programmes (EDPs); establishment of Entrepreneurship Development Cells (EDCs) in academic institutions; and establishment of Science & Technology Entrepreneurs Parks (STEPs) in and around academic institutions of excellence have been launched. The board has also initiated a programme